

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.406**  
**IB/117/ND/2022**

**IN THE MATTER OF:**

|  |     |            |
|--|-----|------------|
| Axis Bank Limited                              | ... | Applicant  |
| Versus   |     |            |
| Kafila Hospitality And Travels Private limited | ... | Respondent |

**Order under Section 7 of IBC, 2016.**

**Order delivered on 22.05.2023**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Mudit Sharma, Adv.

**ORDER**

Heard the submissions made by the proxy Counsel for the Financial Creditor. The Ld. Counsel for the Financial Creditor was directed to obtain clarification from the concerned Applicant Bank whether the amount claimed to be paid by the Corporate Debtor is the amount actually disbursed by the Corporate Debtor or it is on account of the charges which the Bank has levied and how the Bank is entitled to recover the said charges may be clarified. The said opportunity to clarify was given on 30.01.2023. We are in the month of May but till date neither the Financial Creditor filed any affidavit nor the Counsel has explained the issue. Therefore, the Counsel for the Financial Creditor is directed to pay a sum of Rs.25,000/- as costs to the Corporate Debtor/his Counsel within next week's days and file proof of payment of the costs and also submit the clarification within ten days. Let the Counsel for the Financial Creditor get a short affidavit filed by the Bank concerned in this regard and serve a copy of the same to the Corporate Debtor well in advance.

Let the matter be fixed for hearing on **07.06.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**